

**wBefore the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA Nos. 134 & 135 of 2013 in**  
**DFR No. 586 OF 2013**

**Dated : 18<sup>th</sup> April, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**The Indian Hotels Co. Ltd. & Anr. .... Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory**  
**Commission & Anr. .... Respondent(s)**

**Counsel for the Appellant(s): Mr. Sitesh Mukherjee**  
**Mr. Avijeet Kumar Lala**  
**Ms. Prerna Priyadarshini**  
**Counsel for the Respondent(s): -**

**ORDER**

**I.A. No. 134 of 2013**

(Appl. for leave to file the Appeal)

The Application is allowed.

**(IA No. 135 of 2013- Condonation of Delay)**

Issue notice to the Respondents returnable on 10.05.2013.  
Dasti service is permitted. Registry is also directed to issue notice to the  
Respondents.

Post the matter on **10.05.2013.**

**(Rakesh Nath)**  
**Technical Member**  
Vs/ak

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**